Sl	Name of	Place	Date of	Detai	ils of	No.	of	No	o of	pers	sons	_
	circle		([election delected/ seized		stamps olved	per	sons		i	arres	sted	
						/alue Dept E DO			Out-Dept Out-Total			
5,	Bihar	Ashok Nagar (Ranchi)	Mar. 99 10	5	7	3 5	1					-
		Barh (Nalanda) J amalpur Patna Patna B ankipori HO	Sep. 09 Oct., 99 March 99 March 99	2 2 5 5 2	4 1 1 2 198 ] 2	S2 24 990 60	1					
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		(Mumbai)	Nov 99 1. 530 5, 10. 20, 5 & 1	0.	30. 4S.		1		7	1	1	8
7.	U.P.	Noida & Meerut	May 2000 3.5.10	1, 2.1	NA 32	100	_	_	3	_	.3	3
		Tetri Bazar Basti	July 2000	5	86	430	7			2		2
8.	N E	Dimapur	Sep. 99	5	7 2	3 60	2	-	_	_	-	_
	Total		<del>.</del>	3	,30.89	,253	8	4	19	13	19	32

## Erosion caused by Ganga in Malda and Murshidabad in West Bengal

\*30. SHRI DIPANKAR MUKHERJEE: Will the Minister of WATER RESOURCES be pleased to state:

whether in compliance of the direction of Hon'ble High Court of Calcutta, a joint meeting between the representatives of Government of India and the Government of West Bengal was held on 21.3.99 on the erosion problem by Ganga in Malda and Murshidabad in West Bengal;

whether as per the decision taken in the same meeting, Government was required to execute seven schemes costing Rs. 1.30 crores; and

if so, the present status of the execution of the above schemes?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN SETHI): (a) to (c) In compliance of the Hon'ble High Court of Calcutta, a joint meeting between the representatives of Government of India and the Government of West Bengal

was held on 21.9.99 at New Delhi on the erosion problem by Ganga in Malda and Murshidabad in West Bengal. As jointly decided during the meeting, the Central Government would be required to undertake seven schemes under short tern measures at an estimated cost of Rs. 3 30 crore through Farakka Barrage Project Authority. The Farakka Barrage Project Authority has already undertaken anti-erosion works of river Ganga in critical reaches through bank protection.

## **Recovery of Outstanding Amount of Taxes**

## † \*31. SHRI RAJ MOHINDER SINGH: SHRI RAJIV RANJAN SINGH:

Will the Minister of FINANCE be pleased to state:

whether it is a fact that the quantum of outstanding amount to be recovered in the form of various taxes by the end of March, 2000 has become 58,000 crore rupees;

if not, what is the quantum of outstanding amount; and

the details of the taxes for which the outstanding amount *is* to be recovered and the quantum of outstanding amount thereof separately?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAY KUMAR): (a) to (c) Sir, the total current and arrears demand of Corporation Tax, Income Tax, *Customs* Duty and Central Excise Duty as on 31st March, 2000 is Rs. 62,392 crore, as per the details given below:

(Rs. in crore)

## I.Corporation & Income Tax

	TOTAL		53137	
(iv)	Outstanding demand recoverable	:	10179	
(iii)	Amount stayed by various competent authorities/kept in abeyance	:	27802	
(ii)	Amount claimed as paid but pending verification	:	1806	
(i)	Amount not fallen due on account of grace period	:	13350	

<sup>†</sup> Original notice of the question was received in Hindi.